

FORM A

Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF DIAMON POWER
TRANSFORMERS LIMITED

Relevant Particulars

1.	Name of corporate debtor	DIAMOND POWER TRANSFORMERS LIMITED., VADODAEA
2.	Date of incorporation of corporate debtor	28 TH December 2007
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, AHMEDABAD
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U31102GJ2007PTC052486
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 101/B/7, GIDC Estate, Road No.2, Ranoli-391 350, Dist: Vadodara
6.	Insolvency commencement date in respect of corporate debtor	06 TH JUNE 2017
7.	Estimated date of closure of insolvency resolution process	2 ND December 2017 i.e. 180 days from the date of admission.
8.	Name, address, email address and the registration number of the interim resolution professional	Shri Arvind Gaudana, 307, Ashirvad Paras, Nr. Prahladnagar Garden, satellite, Ahmedabad, having IP Registration No. IBBI/IPA/-002/IP-00154/2016-17/1439 Email: arvind_cs@yahoo.com
9.	Last date for submission of claims	19 TH JUNE 2017 i.e. 14 days from appointment of IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the DIAMOND POWER TRANSFORMERS LIMITED, VADODARA on 06TH JUNE 2017.

The creditors of DIAMOND POWER TRANSFORMERS LIMITED, VADODARA, are hereby called upon to submit a proof of their claims on or before 19TH JUNE 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of

Interim Resolution Professional : .

Date : 7th JUNE 2017

Place : AHMEDABAD


Mr. Arvind Gaudana